

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “SMC” BENCH, AHMEDABAD**

**BEFORE SHRI PRAMOD KUMAR, VICE PRESIDENT AND
SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER**

**ITA No.277/Ahd/2021
Assessment Year: 2019-20**

Lexmark Radiators Pvt. Ltd.,
61, Mukut Nagar,
Manjusar, Gujarat
[PAN – AAACL 3376 R]
(Appellant)

vs. D.C.I.T.,
Circle 1(1)(2), Vadodara.

(Respondent)

Appellant by : None
Respondent by : Shri S.S. Shukla, Sr. D.R.

Date of hearing : 12.04.2022
Date of pronouncement : 13.04.2022

ORDER

PER PRAMOD KUMAR, VICE PRESIDENT:

This is an appeal filed by the assessee against the order dated 08.09.2021 passed by the CIT(A), National Faceless Appeal Centre (NFAC), Delhi for the Assessment Year 2019-20.

2. At the outset, it is noticed that the assessee has submitted request vide letter received by the Registry on 08.04.2022 seeking permission to withdraw the present appeal.

3. The Id. Departmental Representative has no objection for withdrawal of the assessee's appeal.

4. Therefore, in view of these facts, we allow the withdrawal of the appeal filed the assessee and accordingly appeal of the assessee is dismissed as withdrawn.

5. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open Court on this 13th day of April, 2022

Sd/-
(SIDDHARTHA NAUTIYAL)
Judicial Member

Sd/-
(PRAMOD KUMAR)
Vice President

Ahmedabad, the 13th day of April, 2022

PBN/*

Copies to: (1) *The appellant*
(2) *The respondent*
(3) *CIT*
(4) *CIT(A)*
(5) *Departmental Representative*
(6) *Guard File*

By order

Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad